

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

ITEM No. 3

IA 1697/2021 In C.P.(IB)1487/MB/2017

Mr. Om Prakash Kanoongo ... Applicant

Vs

Employees Provident Fund Department
Through Mr. Y. S. Shekhawat ... Respondent

IN THE MATTER OF

ICICI Bank Ltd ... Petitioner

Vs

Western India Shipyard Ltd ... Respondent

Order under Sections 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 03.08.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SH. NARENDER KUMAR BHOLA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:

For the Respondent:

ORDER

IA-1697/2021:-

Learned counsel for the applicant is directed to issue notice to the respondents for 15.09.2021.

List on 15.09.2021.

Sd/-

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)